

C O N T E N T S

**Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No. 14, Monday, February 10, 2014/ Magha 21, 1935 (Saka)**

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THE DEPUTY SPEAKER

Shri Karia Munda

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Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Monday, February 10, 2014/Magha 21, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : प्रश्नकाल। प्र. सं. 261 - प्रो. रंजन प्रसाद यादव जी।

...(ब्यवधान)

11.0 ¼ hrs

At this stage, Shri S.P.Y. Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

अध्यक्ष महोदया : प्र.सं. 261 - श्री निशिकांत दुबे जी।

...(व्यवधान)

(Q.No. 261)

श्री निशिकांत दुबे : अध्यक्ष महोदया, यह एक प्रश्न का जवाब है।...(व्यवधान) आपको पता है कि यमुना कितनी मैली है, गंदी है। गंगा कितनी मैली है, गंदी है। ...(व्यवधान) इन्होंने एक प्रश्न के जवाब में कहा है कि पांच स्टेट्स में 59 शहर ऐसे हैं जिसके लिए वे एक प्रोग्राम गैप - 2 करके लाए हैं और इसमें उन्होंने लगभग 522 करोड़ रुपये खर्च किये हैं और उसी गैप - 2 में हमारे राज्य की कुछ नदियां हैं जो गंदी हैं। ...(व्यवधान) दामोदर है, मोतिहारा है, मयूराक्षी है, स्वर्णरेखा है, शंख है और उस पर इन्होंने एक भी पैसा खर्च नहीं किया है। ये सदन को गुमराह कर रहे हैं। ...(व्यवधान) मैं आपका संरक्षण चाहता हूँ कि 522 करोड़ रुपये इन्होंने इस पर खर्च किये हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

...(व्यवधान)

श्री निशिकांत दुबे : अध्यक्ष महोदया, मैं प्रश्न यह पूछ रहा हूँ कि जो स्वर्ण रेखा नदी है, दामोदर नदी है, मयूराक्षी नदी है, शंख नदी है, ...(व्यवधान) उसके लिए आपने पिछले तीन सालों में एक भी पैसे का एलोकेशन क्यों नहीं किया है और यदि ये नदियां गंदी हो रही हैं, ...(व्यवधान) इनका उद्गम स्थल गंदा हो रहा है तो उसके लिए आपके पास क्या कार्य योजना है?

SHRI M. VEERAPPA MOILY: Madam, this is mainly a State subject. Even then the Government of India has worked out this programme... (*Interruptions*). As far as the National River Conservation Plan (NRCP) and the National Ganga River Basin Authority (NGRBA) are concerned presently they cover 42 rivers in 195 towns spread over 20 States at a sanctioned cost of Rs.9852.35 crore... (*Interruptions*)

MADAM SPEAKER: All right. Thank you so much, Mr. Minister. Nobody can hear.

The House stands adjourned to meet again at 1200 noon.

11.03 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

12.0 ¼ hrs

At this stage, Shri S.P.Y.Reddy, Shri Shailendra Kumar, Shri Dharmendra Yadav, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs**FELICITATION BY THE SPEAKER****Congratulation to Shri Naveen Jindal and his polo team for winning six tournaments organised by Indian Polo Association**

MADAM SPEAKER: Hon. Members, I am sure all of you will join me in extending our felicitations to one of our colleagues Shri Naveen Jindal and his polo team for winning six tournaments organised by Indian Polo Association recently.

We convey our best wishes to Shri Naveen Jindal and his team for their future endeavours.

12.01 hrs

**ANNOUNCEMENT BY THE SPEAKER
Motion of No-Confidence in Council
of Ministers**

MADAM SPEAKER: Hon. Members, I have received four notices of Motion of No-Confidence in the Council of Ministers from Sarvashri Modugula Venu Gopala Reddy, V. Aruna Kumar, Konakalla Narayana Rao and M. Raja Mohan Reddy. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Kindly go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Kindly go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Kindly go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring the notices before the House.

... (*Interruptions*)

12.02 hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: The House will now take up Papers to be laid on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I, on behalf of Shri M. Veerappa Moily, beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under various sections of the Environment (Protection) Act, 1986:-

- (i) S.O.21(E) published in Gazette of India dated 3rd January, 2014, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (ii) S.O.3489(E) published in Gazette of India dated 26th November, 2013, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (iii) S.O.3822(E) published in Gazette of India dated 27th December, 2013, making certain amendments in the Notification No. S.O. 489(E) dated 30th April, 2003.

[Placed in Library, See No. LT 10596/15/14]

(2) A copy of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Amendment Rules, 2014 published in Notification No. S.O.2(E) in Gazette of India dated 2nd January, 2014.

- (ii) The Environment (Protection) (Third Amendment) Rules, 2013 published in Notification No. G.S.R. 771(E) in Gazette of India dated 11th December, 2013.

[Placed in Library, See No. LT 10597/15/14]

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library, See No. LT 10598/15/14]

- (2) A copy of the Employees' State Insurance (General) (Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. N-12/13/2/2010-P&D in Gazette of India dated 24th September, 2013 under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

[Placed in Library, See No. LT 10599/15/14]

- (3) A copy of the Employees' State Insurance (Central) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 667(E) in Gazette of India dated 1st October, 2013, under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.

[Placed in Library, See No. LT 10600/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): Madam, I, on behalf Shri G.K.Vasan, beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2012-2013.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10601/15/14]

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2012-2013, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10602/15/14]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10603/15/14]

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2012-2013, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 10604/15/14]

- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2012-2013.

[Placed in Library, See No. LT 10605/15/14]

- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10606/15/14]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2012-2013.

[Placed in Library, See No. LT 10607/15/14]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2012-2013.

[Placed in Library, See No. LT 10608/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2011-2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10609/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export

Promotion Council, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10610/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2012-2013.

[Placed in Library, See No. LT 10611/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10612/15/14]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2012-2013.

[Placed in Library, See No. LT 10613/15/14]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for

the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2012-2013.

[Placed in Library, See No. LT 10614/15/14]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2012-2013.

[Placed in Library, See No. LT 10615/15/14]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2012-2013.

[Placed in Library, See No. LT 10616/15/14]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon

Textiles Export Promotion Council, Mumbai, for the year 2012-2013.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 10617/15/14]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2012-2013.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 10618/15/14]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2012-2013.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library, See No. LT 10619/15/14]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Jute Board, Kolkata, for the year 2012-2013.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT 10620/15/14]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2012-2013.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library, See No. LT 10621/15/14]

- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10622/15/14]

- (b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Central Cottage Industries Corporation

of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10623/15/14]

- (c) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10624/15/14]

- (d) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10625/15/14]

- (e) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) & (e) of (18) above.

[Placed in Library, See No. LT 10626/15/14]

- (20) A copy of Notification No. S.O. 3300(E) (Hindi and English versions) published in Gazette of India dated 1st November, 2013, nominating the persons, mentioned therein, to serve as member in the National Jute Board for a period of two years from the date of publication of the Notification issued under sub-section (3) of Section 3 of the National Jute Board Act, 2008.

[Placed in Library, See No. LT 10627/15/14]

- (21) A copy of Notification No. S.O. 3915(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2013, mandating packaging of Foodgrains and Sugar in jute packaging material under sub-section (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library, See No. LT 10628/15/14]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2012-2013.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

[Placed in Library, See No. LT 10629/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2012-2013.

[Placed in Library, See No. LT 10630/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2012-2013.

[Placed in Library, See No. LT 10631/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2012-2013.

[Placed in Library, See No. LT 10632/15/14]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for

Electronics Technology, Pune, for the year 2012-2013.

[Placed in Library, See No. LT 10633/15/14]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2012-2013.

[Placed in Library, See No. LT 10634/15/14]

(6) A copy of Notification No. S.O. 84(E) (Hindi and English versions) published in Gazette of India dated 13th January, 2014, appointing the 15th day of January, 2014 as the date on which the provisions of Section 93 and 94 of the Semiconductor Integrated Circuits Layout Design Act, 2000 issued under said Act.

[Placed in Library, See No. LT 10635/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2012-2013.

[Placed in Library, See No. LT 10636/15/14]

(2) A copy of the Central Motor Vehicles (2nd Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 664(E) in Gazette of India dated 27th September, 2013, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.

[Placed in Library, See No. LT 10637/15/14]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 3067(E) published in Gazette of India dated 9th October, 2013, making certain amendments in the Notification No. S.O. 1049(E) dated 10th May, 2010.
- (ii) S.O. 1795(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (iii) S.O. 2490(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (iv) S.O. 1861(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (v) S.O. 2030(E) published in Gazette of India dated 5th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (vi) S.O. 2086(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway Nos. 45 Ext. & 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (vii) S.O. 1791(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (viii) S.O. 2073(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 205 (Tiruttani-Cehnnai Section) in the State of Tamil Nadu.
- (ix) S.O. 1557(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (x) S.O. 1655(E) published in Gazette of India dated 20th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (xi) S.O. 64(E) published in Gazette of India dated 7th January, 2013, making certain amendments in the Notification No. S.O. 1301(E) dated 25th November, 2004.
- (xii) S.O. 1823(E) published in Gazette of India dated 14th August, 2012, making certain amendments in the Notification No. S.O. 2177(E) dated 10th September, 2008.
- (xiii) S.O. 3236(E) published in Gazette of India dated 23rd October, 2013, regarding rates of fees to be recovered from the users of National Highway No. 23 (Birimtrapur-Barkote Section) in the State of Orissa.

- (xiv) S.O. 3247(E) published in Gazette of India dated 25th October, 2013, regarding rates of fees to be recovered from the users of National Highway No. 63 (Hospet-Bellary-Karnatka/Andhra Pradesh Section) in the State of Karnataka.
- (xv) S.O. 3248(E) published in Gazette of India dated 25th October, 2013, regarding rates of fees to be recovered from the users of National Highway No. 215 (Panikholi-Rimuli-Roxy-Rajamunda Section) in the State of Orissa.
- (xvi) S.O. 3443(E) published in Gazette of India dated 14th November, 2013, regarding rates of fees to be recovered from the users of National Highway No. 2 (Karyana/Uttar Pradesh Border to Kanpur Section) in the State of Uttar Pradesh.
- (xvii) S.O. 2794(E) published in Gazette of India dated 24th November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypass) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xviii) S.O. 2561(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xix) S.O. 105(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. Chennai Bypass (Phase-I) in the State of Tamil Nadu.
- (xx) S.O. 113(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.

- (xxi) S.O. 2480(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xxii) S.O. 99(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxiii) S.O. 2269(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 220 & 45 Extension (Project Chainage) (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxiv) S.O. 2206(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxv) S.O. 2553(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxvi) S.O. 106(E) published in Gazette of India dated 8th January, 2013, making certain amendments in the Notification No. S.O. 2177(E) dated 10th September, 2008.
- (xxvii) S.O. 2790(E) published in Gazette of India dated 14th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.

- (xxviii) S.O. 2556(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xxix) S.O. 2462(E) published in Gazette of India dated 14th August, 2013, making certain amendments in the Notification No. S.O. 194(E) dated 2nd March, 2001.
- (xxx) S.O. 2993(E) published in Gazette of India dated 3rd October, 2013, regarding rates of fees to be recovered from the users of National Highway No. 3 (bridge near village Nardana and its approaches) in the State of Maharashtra.
- (xxxi) S.O. 426(E) published in Gazette of India dated 22nd February, 2013, regarding rates of fees to be recovered from the users of National Highway No. 6 (ROB and approaches) in the State of Maharashtra.
- (xxxii) S.O. 2121(E) published in Gazette of India dated 11th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xxxiii) S.O. 2789(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (xxxiv) S.O. 2780(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xxxv) S.O. 2671(E) published in Gazette of India dated 5th September, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 9 (Maharashtra Section) in the State of Maharashtra.

- (xxxvi) S.O. 2090(E) published in Gazette of India dated 9th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xxxvii) S.O. 3075(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Solan Section) in the State of Himachal Pradesh.
- (xxxviii) S.O. 2372(E) published in Gazette of India dated 6th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (including Jind Bypass) in the State of Haryana.
- (xxxix) S.O. 2385(E) published in Gazette of India dated 6th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xl) S.O. 2387(E) published in Gazette of India dated 6th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xli) S.O. 1825(E) published in Gazette of India dated 14th August, 2012, authorising the Special Land Acquisition Officer, National Highway Zone, Bangalore, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 10 in the State of Haryana.
- (xlii) S.O. 544(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

- (xliii) S.O. 2465(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xliv) S.O. 1919(E) published in Gazette of India dated 19th August, 2011, making certain amendments in the Notification No. S.O. 968(E) dated 3rd May, 2011.
- (xlv) S.O. 1982(E) published in Gazette of India dated 27th August, 2011, making certain amendments in the Notification No. S.O. 2182(E) dated 10th September, 2008.
- (xlvi) S.O. 96(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xlvii) S.O. 1369(E) published in Gazette of India dated 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Jind-Rohtak Section) in the State of Haryana.
- (xlviii) S.O. 2242(E) published in Gazette of India dated 28th September, 2011, making certain amendments in the Notification No. S.O. 1960(E) dated 14th November, 2006.
- (xlix) S.O. 1757(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
- (l) S.O. 1914(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 71 (including Jind Bypass) in the State of Haryana.

- (li) S.O. 1886(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (lii) S.O. 2386(E) published in Gazette of India dated 6th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (liii) S.O. 557(E) published in Gazette of India dated 22nd March, 2012, making certain amendments in the Notification No. S.O. 973(E) dated 3rd May, 2011.
- (liv) S.O. 538(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (lv) S.O. 2904(E) published in Gazette of India dated 28th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (lvi) S.O. 2099(E) published in Gazette of India dated 9th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 209 (Honniganahalli-Thalaghattapura Section) in the State of Karnataka.
- (lvii) S.O. 2741(E) published in Gazette of India dated 11th September, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (lviii) S.O. 2476(E) published in Gazette of India dated 16th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Panaji-Mngalore Section) in the State of Karnataka.
- (lix) S.O. 927(E) published in Gazette of India dated 5th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 in the State of Karnataka.
- (lx) S.O. 1240(E) published in Gazette of India dated 16th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (lxi) S.O. 2107(E) published in Gazette of India dated 9th July, 2013, authorising the Special Land Acquisition Officer, National Highways, K.R. Circle, PWD Compound, Bangalore as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.
- (lxii) S.O. 2801(E) published in Gazette of India dated 16th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (Bijapur-Bubli Section) in the State of Karnataka.
- (lxiii) S.O. 3099(E) published in Gazette of India dated 14th October, 2013, regarding acquisition of land for building, maintenance, management and construction of bypass to Hubli City connecting National Highway Nos. 218, 63 and 4 in the State of Karnataka.

- (lxiv) S.O. 1240(E) published in Gazette of India dated 16th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 218 (Dharwad-Belgaum Section) in the State of Karnataka.
- (lxv) S.O. 1532(E) published in Gazette of India dated 14th June, 2013, entrusting the stretches, mentioned therein, of new National Highways No. 11B, 12 and 113 to National Highway Authority of India.
- (lxvi) S.O. 1533(E) published in Gazette of India dated 14th June, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxvii) S.O. 2792(E) published in Gazette of India dated 16th September, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxviii) S.O. 2517(E) published in Gazette of India dated 21st August, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxix) S.O. 2410(E) published in Gazette of India dated 7th August, 2013, rescinding the Notification No. S.O. 1289(E) dated 20th May, 2009.
- (lxx) S.O. 2411(E) published in Gazette of India dated 7th August, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxi) S.O. 2145(E) published in Gazette of India dated 12th July, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxxii) S.O. 1488(E) published in Gazette of India dated 18th June, 2013, authorising the Special Land Acquisition Officer, mentioned therein, as the competent authority to acquire land for building,

maintenance, management and operation of National Highway No. 37 & 37A in the State of Assam.

- (lxxiii) S.O. 69(E) published in Gazette of India dated 7th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxiv) S.O. 8(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lxxv) S.O. 1794(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxvi) S.O. 1375(E) published in Gazette of India dated 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 1859(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (lxxviii) S.O. 1810(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (lxxix) S.O. 68(E) published in Gazette of India dated 7th January, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (lxxx) S.O. 103(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxii) S.O. 1222(E) published in Gazette of India dated 28th May, 2012, authorising the Special Land Acquisition Officer, Ariyalur District, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxiii) S.O. 141(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Poonamalee-Walajahpet Section) in the State of Tamil Nadu.
- (lxxxiiii) S.O. 99(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxxv) S.O. 10(E) published in Gazette of India dated 2nd January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lxxxvi) S.O. 2535(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45

Extension (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.

- (lxxxvi) S.O. 2647(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including Bypasses)(Trichy-Karur Section) in the State of Tamil Nadu.
- (lxxxvii) S.O. 2547(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (lxxxviii) S.O. 2769(E) published in Gazette of India dated 12th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Tiruchirappalli-Karaikudi Section) in the State of Tamil Nadu.
- (lxxxix) S.O. 2479(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extension (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xc) S.O. 2259(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xci) S.O. 267(E) published in Gazette of India dated 13th February, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.

- (xcii) S.O. 2082(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xciii) S.O. 1818(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xciv) S.O. 1379(E) published in Gazette of India dated 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xcv) S.O. 2121(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C in the State of Tamil Nadu.
- (xcvi) S.O. 2489(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xcvii) S.O. 2486(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xcviii) S.O. 1806(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.

- (xcix) S.O. 2424(E) published in Gazette of India dated 10th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (c) S.O. 1797(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (ci) S.O. 2092(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (cii) S.O. 104(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (ciii) S.O. 132(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (civ) S.O. 1557(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (cv) S.O. 102(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.

- (cvi) S.O. 1860(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (cvii) S.O. 2538(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (cviii) S.O. 2565(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (cix) S.O. 2464(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (cx) S.O. 2642(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (cxi) S.O. 2770(E) published in Gazette of India dated 12th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 210 (Karaikudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (cxii) S.O. 2633(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 220 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.

- (cxiii) S.O. 2408(E) published in Gazette of India dated 7th August, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 701 to Border Road Organisation.
- (cxiv) S.O. 3049(E) published in Gazette of India dated 8th October, 2013, directing that the Border Road Organisation exercise the function of development and maintenance of National Highway No. 44 (Agartala-Sabroom Section) in the State of Tripura.
- (cxv) S.O. 3050(E) published in Gazette of India dated 8th October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxvi) S.O. 3047(E) published in Gazette of India dated 8th October, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 83 to National Highway Authority of India.
- (cxvii) S.O. 3048(E) published in Gazette of India dated 8th October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxviii) S.O. 2796(E) published in Gazette of India dated 16th September, 2013, making certain amendments in the Notification No. S.O. 1035(E) dated 7th May, 2010.
- (cxix) S.O. 2794(E) and S.O. 2794(E) published in Gazette of India dated 16th September, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxx) S.O. 415(E) published in Gazette of India dated 21st February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxxi) S.O. 1114(E) published in Gazette of India dated 2nd May, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 152 (Kaithal-Narwana Section) in the State of Haryana.
- (cxxii) S.O. 1448(E) published in Gazette of India dated 5th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (cxxiii) S.O. 676(E) published in Gazette of India dated 13th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (cxxiv) S.O. 980(E) published in Gazette of India dated 17th April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (cxxv) S.O. 1560(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (cxxvi) S.O. 872(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Punjab.
- (cxxvii) S.O. 2777(E) published in Gazette of India dated 14th September, 2013, authorising the Special Land Acquisition Officer, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 in the State of Himachal Pradesh.

- (cxxxviii) S.O. 617(E) published in Gazette of India dated 11th March, 2013, making certain amendments in the Notification No. S.O. 2241(E) dated 28th September, 2011.
- (cxxxix) S.O. 1396(E) published in Gazette of India dated 31st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Haryana/Punjab Border to Jind Section) in the State of Haryana.
- (cxxx) S.O. 719(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur to Ner Chowk Section) in the State of Himachal Pradesh.
- (cxxxix) S.O. 2216(E) published in Gazette of India dated 26th September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (cxxxii) S.O. 2596(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (cxxxiii) S.O. 2088(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxxxiv) S.O. 2760(E) published in Gazette of India dated 8th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (cxxxv) S.O. 2545(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (cxxxvi) S.O. 2241(E) published in Gazette of India dated 28th September, 2011, authorising the Sub Divisional Officer (Civil), Solan, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 (Existing Chainage) (including bypass in District Solan and Shimla Section) in the State of Himachal Pradesh.
- (cxxxvii) S.O. 2179(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo-Solan Section) in the State of Himachal Pradesh.
- (cxxxviii) S.O. 656(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (cxxxix) S.O. 1911(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (cxli) S.O. 1232(E) published in Gazette of India dated 16th May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (cxli) S.O. 756(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.

- (cxlii) S.O. 146(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (cxliii) S.O. 2304(E) published in Gazette of India dated 29th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 152 (Narwana-Surewala Section) in the State of Haryana.
- (cxliv) S.O. 2542(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (cxlv) S.O. 2554(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxlvi) S.O. 908(E) published in Gazette of India dated 25th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (cxlvii) S.O. 901(E) published in Gazette of India dated 1st April, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (cxlviii) S.O. 570(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Jind to Haryana/Punjab Border Section) in the State of Haryana.

- (cxlix) S.O. 714(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Parwanoo to Solan Section) in the State of Himachal Pradesh.
- (cl) S.O. 747(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 10 & 71 in the State of Haryana.
- (cli) S.O. 730(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (clii) S.O. 894(E) published in Gazette of India dated 1st April, 2013, authorising the Officer, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 (Ambala Bypass under Ambala to Kaithal Road) in the State of Haryana.
- (cliii) S.O. 2158(E) published in Gazette of India dated 22nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 Rohtak-Bawal Section) in the State of Haryana.
- (cliv) S.O. 2548(E) published in Gazette of India dated 11th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (clv) S.O. 2783(E) published in Gazette of India dated 14th December, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.

- (clvi) S.O. 2233(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (clvii) S.O. 3220(E) published in Gazette of India dated 23rd October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (clviii) S.O. 3221(E) published in Gazette of India dated 23rd October, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (clix) S.O. 3223(E) published in Gazette of India dated 23rd October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (clx) S.O. 3245(E) published in Gazette of India dated 25th October, 2013, directing that the Border Road Organisation exercise the function of development and maintenance of National Highway No. 44 (Churaibari-Agartala Section) in the State of Tripura.
- (clxi) S.O. 3246(E) published in Gazette of India dated 25th October, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (clxii) S.O. 3401(E) published in Gazette of India dated 8th November, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 71 (Punjab/Haryana Border-Jind Rohtak Section) to National Highway Authority of India.
- (clxiii) S.O. 3402(E) published in Gazette of India dated 8th November, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (clxiv) S.O. 3486(E) published in Gazette of India dated 26th November, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (clxv) S.O. 3487(E) published in Gazette of India dated 26th November, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (clxvi) S.O. 3490(E) published in Gazette of India dated 26th November, 2013, entrusting the stretches, mentioned therein, of new National Highway No. 74 (Sitarganj-Utttrakhand/UP Border and Uttarakhand/P Border-Bareilly Section) to National Highway Authority of India.
- (clxvii) S.O. 3491(E) published in Gazette of India dated 26th November, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (clxviii) S.O. 561(E) published in Gazette of India dated 7th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (clxix) S.O. 2518(E) published in Gazette of India dated 21st August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (clxx) S.O. 2566(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (clxxi) S.O. 2571(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (clxxii) S.O. 2584(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (clxxiii) S.O. 3042(E) published in Gazette of India dated 8th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A)(Chhindwara to Chhindwara/Seoni District Border Section) in the State of Madhya Pradesh.
- (clxxiv) S.O. 1425(E) published in Gazette of India dated 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwara to Chhindwar Section) in the State of Madhya Pradesh.
- (clxxv) S.O. 1717(E) published in Gazette of India dated 17th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj to Betul Section) in the State of Madhya Pradesh.
- (clxxvi) S.O. 1728(E) published in Gazette of India dated 17th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (clxxvii) S.O. 2024(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Betul/Chhindwara District Border to Chhindwara Section) in the State of Madhya Pradesh.

- (clxxviii) S.O. 2370(E) published in Gazette of India dated 6th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Remuli Section) in the State of Odisha.
- (clxxix) S.O. 2449(E) published in Gazette of India dated 13th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Birmtrapur-Barkote Section) in the State of Odisha.
- (clxxx) S.O. 2578(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (clxxxii) S.O. 2567(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (clxxxiii) S.O. 2579(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (clxxxiii) S.O. 2580(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrappur-Barkote Section) in the State of Odisha.
- (clxxxiv) S.O. 3019(E) published in Gazette of India dated 4th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora-Sambalpur Section) in the State of Odisha.

- (clxxxv) S.O. 2974(E) published in Gazette of India dated 1st October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (clxxxvi) S.O. 3267(E) published in Gazette of India dated 28th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Bhubaneswar-Kolkata Section) in the State of Odisha.
- (clxxxvii) S.O. 2347(E) published in Gazette of India dated 2nd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (clxxxviii) S.O. 1976(E) published in Gazette of India dated 2nd July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (clxxxix) S.O. 3076(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Remuli Section) in the State of Odisha.
- (cxc) S.O. 2767(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxci) S.O. 3114(E) published in Gazette of India dated 17th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.

- (cxcii) S.O. 2944(E) published in Gazette of India dated 30th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxciii) S.O. 3020(E) published in Gazette of India dated 4th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxciv) S.O. 2907(E) published in Gazette of India dated 25th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (cxcv) S.O. 2768(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxcvi) S.O. 2769(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (cxcvii) S.O. 2743(E) published in Gazette of India dated 11th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (cxcviii) S.O. 2581(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkot Section) in the State of Odisha.

- (cxcix) S.O. 2582(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (cc) S.O. 2781(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.
- (cci) S.O. 2773(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (ccii) S.O. 2740(E) published in Gazette of India dated 11th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (cciii) S.O. 2942(E) published in Gazette of India dated 30th September, 2013, making certain amendments in the Notification No. S.O. 1221(E) dated 28th May, 2012.
- (cciv) S.O. 2636(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Khed-Sinnar Section) in the State of Maharashtra.
- (ccv) S.O. 2489(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 in the State of Maharashtra.
- (ccvi) S.O. 2672(E) published in Gazette of India dated 5th September, 2013, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 6 (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (ccvii) S.O. 2586(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Yedshi-Aurangabad Section) in the State of Maharashtra.
- (ccviii) S.O. 1450(E) published in Gazette of India dated 5th June, 2013, containing corrigendum to the Notification No. S.O. 795(E) dated 26th April, 2011.
- (ccix) S.O. 1417(E) published in Gazette of India dated 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.
- (ccx) S.O. 2242(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxi) S.O. 1228(E) published in Gazette of India dated 28th May, 2012, making certain amendments in the Notification No. S.O. 219(E) dated 13th March, 2001.
- (ccxii) S.O. 2200(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (ccxiii) S.O. 2128(E) published in Gazette of India dated 11th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (at Airport Junction in Pallavaram Village, Cantonment Pallavaram

and Meenambakkam Villages in Alandur Taluk, Kanchipuram District) in the State of Tamil Nadu.

- (ccxiv) S.O. 2379(E) published in Gazette of India dated 6th August, 2013, making certain amendments in the Notification No. S.O. 3086(E) dated 3rd December, 2009.
- (ccxv) S.O. 1465(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxvi) S.O. 1896(E) published in Gazette of India dated 17th August, 2013, making certain amendments in the Notification No. S.O. 1748(E) dated 11th October, 2006.
- (ccxvii) S.O. 1796(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxviii) S.O. 2201(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxix) S.O. 2116(E) published in Gazette of India dated 8th September, 2012, making certain amendments in the Notification No. S.O. 1377(E) dated 18th June, 2012.
- (ccxx) S.O. 1329(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxxi) S.O. 1478(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (ccxxii) S.O. 159(E) published in Gazette of India dated 14th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Yedshi-Aurangabad Section) in the State of Maharashtra.
- (ccxxiii) S.O. 1272(E) published in Gazette of India dated 21st May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Aurangabad-Dhule Section) in the State of Maharashtra.
- (ccxxiv) S.O. 1342(E) published in Gazette of India dated 23rd May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (ccxxv) S.O. 1419(E) published in Gazette of India dated 4th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Kamptee-Kanhan Bypass to Nagpur-Hyderabad Section) in the State of Maharashtra.
- (ccxxvi) S.O. 748(E) published in Gazette of India dated 18th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon to Dhule Section) in the State of Maharashtra.
- (ccxxvii) S.O. 764(E) published in Gazette of India dated 18th March, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 in the State of Maharashtra.

- (ccxxviii) S.O. 1753(E) published in Gazette of India dated 19th June, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Hattur-Maharashtra/Karnataka Border Section) in the State of Maharashtra.
- (ccxxix) S.O. 1341(E) published in Gazette of India dated 23rd May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (ccxxx) S.O. 712(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Jalgaon-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (ccxxxi) S.O. 526(E) published in Gazette of India dated 6th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Maharashtra Section) in the State of Maharashtra.
- (ccxxxii) S.O. 723(E) published in Gazette of India dated 15th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 211 (Aurangabad, Jalgaon and Dhule Section) in the State of Maharashtra.
- (ccxxxiii) S.O. 1340(E) published in Gazette of India dated 23rd May, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ccxxiii) to (ccxxxvi) of (3) above.

[Placed in Library, See No. LT 10638/15/14]

- (5) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. NHAI/11011/17/2012-HR.I (Vol.XV) in Gazette of India dated 21st June, 2013, under Section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library, See No. LT 10639/15/14]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(DR. E.M. SUDARSANA NATCHIAPPAN): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2012-2013.

[Placed in Library, See No. LT 10640/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2012-2013.

[Placed in Library, See No. LT 10641/15/14]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2012-2013.
- (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10642/15/14]

(4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2012-2013.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10643/15/14]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2012-2013.

[Placed in Library, See No. LT 10644/15/14]

(6) A copy of the Ammonium Nitrate (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 469(E) in Gazette of India dated 9th July, 2013 under sub-section (8) of Section 18 of the Explosives Act, 1884.

[Placed in Library, See No. LT 10645/15/14]

(7) A copy of the Boiler Appeal Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 711(E) in Gazette of India dated 28th October, 2013 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 10646/15/14]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2012-2013.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 10647/15/14]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2012-2013.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 10648/15/14

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2012-2013.

[Placed in Library, See No. LT 10649/15/14

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2012-2013.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT 10650/15/14

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2012-2013.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library, See No. LT 10651/15/14

(18) A copy of Notification No. G.S.R.655(E) (Hindi and English versions) published in Gazette of India dated 25th September, 2013, designating Shri Jaikant Singh, Additional Director General of Foreign Trade as authorised officer for the purpose of the Rule 3(1) of the Safe guard Measures (Quantitative Restrictions) Rules, 2012, issued under Foreign Trade (Development and Regulation) Act, 1992.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

[Placed in Library, See No. LT 10652/15/14

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2012-2013.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

[Placed in Library, See No. LT 10653/15/14

(22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2012-2013.

[Placed in Library, See No. LT 10654/15/14

12.04 hrs

**COMMITTEE ON PUBLIC UNDERTAKINGS
29th to 31st Reports**

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) 29th Report on Food Corporation of India partially based on C&AG Report No. 7 of 2013 (Performance Audit) on storage management and movement of food grains in Food Corporation of India.
 - (2) 30th Report on Airports Authority of India Limited regarding unauthorised withdrawal from the Escrow Account held in fiduciary capacity on behalf of the Government of India by Mumbai International Airports Limited based on Audit Para No. 2.5 of Report No. 3 of 2011-12 of Comptroller and Auditor General of India.
 - (3) 31st Report on Action Taken by the Government on the Observations / Recommendations contained in the 25th Report on Pawan Hans Limited.
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12.05 hrs

**STATEMENT CORRECTING REPLY TO
STARRED QUESTION NO. 144 DATED 16 DECEMBER, 2013
REGARDING IRREGULARITIES IN DEFENCE DEALS***

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam Speaker, I beg to lay a copy of the Statement correcting the reply to Starred Question No. 144 given to the Lok Sabha on 16th December, 2013 asked by Sarvashri Yashvir Singh and Neeraj Shekhar, MPs regarding 'Irregularities in Defence Deals.'

I had answered the Lok Sabha Starred Question No. 144 relating to "Irregularities in Defence Deals" asked by Shri Yashvir Singh and Shri Neeraj Shekhar, M.P. on 16.12.2013.

Information was sought in the Question regarding (a) the details of the irregularities/ violations of tender norms in defence deals with foreign companies including in procurement of Active Towed Array Sonar reported during each of the last three years and the current year; (b) the details of the defence deals in which Central Vigilance Commission has recommended for vigilance inquiry during the said period for flouting the tenders; (c) the details of cases of corruption registered in aforesaid deals during the said period; (d) the number of officials found guilty in such defence deals during the said period and action taken against them; and (e) the remedial measures taken by the Government to check irregularities in defence deals?

It was inadvertently mentioned in the second Para of the statement annexed to reply that "In addition to above, as on date, Ministry has issued orders debarring 15 firms, from further business for a period of 10 years/indefinite period as detailed at Annexure- I". The same may be read as "In addition to above, as on date, Ministry has issued orders debarring 12 firms, from further business for a

* Laid on the Table and also placed in Library, See No. LT 10655/15/14

period of 10 years/indefinite period as detailed at Annexure-I". The Annexure-I has also been amended.

The answer is therefore proposed to be revised. The error is regretted.

I hereby place on the Table of the House copies of the revised answer to the Starred Question No. 144 relating to "Irregularities in Defence Deals" asked by Shri Yashvir Singh and Shri Neeraj Shekhar, M.P. on 16.12.2013. (*Interruptions*)

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 144 FOR ANSWER ON 16.12.2013

(a) to (e): Procurement of defence equipment in Capital and Revenue heads is carried out as per Defence Procurement procedure (DPP) and Defence Procurement Manual (DPM) respectively. Other organizations like Defence Research and Development Organisation (DRDO), Ordnance Factory Board (OFB) and Defence Public Sector Undertakings (DPSUs) have their own procurement procedures. From time to time, complaints alleging irregularities / violations of procurement procedures are received from various sources. Whenever any such reference is received the same is examined and after due diligence of the case, wherever necessary, the case is referred to appropriate agency for further investigation. During the last three years and current year, CBI has registered a total of 23 cases in connection with defence purchases, including procurement of defence equipment. Out of these, six cases involving foreign companies relate to procurement matters of VVIP Helicopters for Air Force, Reconnaissance and Surveillance Helicopters for Army, Tatra trucks for Army and award of contract by OFB Kolkata. In some of these cases, references have also been received from Central Vigilance Commission. No official of the Ministry has been found guilty during the said period.

In addition to above, as on date, Ministry has issued orders debarring 12 firms, from further business for a period of 10 years / indefinite period as detailed at Annexure-I.

Regarding the procurement of Active Towed Array Sonar for Indian Navy, few complaints have been received alleging irregularities in the technical evaluation, procurement process etc., which are under examination. The contract is not yet concluded.

Procurement of defence equipment is progressed as per laid down procedures to ensure that the process conforms to highest standards of transparency, probity and public accountability. The extant procedures include various provisions such as collegiate approvals at different stages, the oversight mechanism, standard clauses of contract, signing of pre contract integrity pact etc. All the complaints on procurements, with verifiable allegations, are investigated either departmentally or through independent investigating agency like CBI. If any company is found to have adopted or indulged in unethical or illegal means, action is taken against such company for imposition of penalties including debarring the said company from business dealing.

ANNEXURE-1Companies and their subsidiaries Debarred by the Ministry as on 13.12.2013

Total Number of debarred companies: 12

2. The name of the companies and the dates of orders are as follows:

Sl. No.	Name of the company	Date of Order
1.	M/s Singapore Technologies Kinetics Ltd. (STK)	28.05.2009 and 11.04.2012
2.	M/s Israel Military Industries Ltd. (IMI)	28.05.2009 and 11.04.2012
3.	M/s T.S. Kisan & Co. Pvt. Ltd., New Delhi	28.05.2009 and 11.04.2012
4.	M/s R.K. Machine Tools Ltd. Ludhiana	28.05.2009 and 11.04.2012
5.	M/s Rheinmetall Air Defence (RAD), Zurich	11.04.2012
6.	M/s Corporation Defence, Russia (CDR)	11.04.2012
7.	M/s Shanx Oceaneering, Kochi & Mumbai	09.08.2006
8.	Inter Spiro India Pvt. Ltd., Goa	09.08.2006
9.	M/s Experts System	09.08.2006
10.	M/s Unitech Enterprises, Pune	09.08.2006
11.	M/s Kelvin Engineering	09.08.2006
12.	Atlas group of companies including M/s Atlas Telecom & M/s Atlas Defence Services	09.08.2006

3. The companies at Sl. No.1 to 6 have been debarred from further business dealings with Ministry of Defence for a period of ten (10) years vide order dated 11.04.2012. All the allied and subsidiary firms of each of the debarred firms at Sl. No. 1 to 6 above, have also been debarred from further business dealings for a period of ten (10) years vide order dated 17.09.2013.

4. The companies at Sl. No.7 to 12 have been debarred indefinitely.

12.05 ½ hrs**STATEMENTS BY MINISTERS****(i) Status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture ***

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): अध्यक्ष महोदया, शरद पवार जी की ओर से, मैं माननीय अध्यक्ष लोक सभा के निदेश 73-क के अनुसरण में कृषि से संबंधित स्थायी समिति की छियालिसवीं रिपोर्ट (2013-14) में शामिल की गई सिफारिशों के क्रियान्वयन की स्थिति पर वक्तव्य सदन के पटल पर रखता हूँ।

कृषि से संबंधित स्थायी समिति (15वीं लोक सभा) की छियालिसवीं रिपोर्ट 23.04.2013 को लोक सभा में प्रस्तुत की गई। यह रिपोर्ट वर्ष 2013-14 हेतु कृषि मंत्रालय, कृषि एवं सहकारिता विभाग की अनुदान मांगों की जांच से संबंधित है और इसमें 14 सिफारिशें शामिल हैं। ये सिफारिशें मुख्यतया संकेन्द्रित नीतिगत हस्तक्षेप की आवश्यकता वाले क्षेत्रों, कृषि क्षेत्र में विकास, मुक्त व्यापार समझौते, मूल्य समर्थन तंत्र, ग्यारहवीं योजना अवधि के दौरान निधियों के आबंटन व उपयोग, 12वीं योजना के दस्तावेज, 12वीं योजना के प्रथम वर्ष के दौरान वित्तीय आबंटन एवं उपयोग, राष्ट्रीय खाद्य सुरक्षा मिशन, राष्ट्रीय सूक्ष्म सिंचाई मिशन, समेकित तिलहन, दलहन, ऑयल पाम, मक्का स्कीम के अंतर्गत तिलहन उत्पादन, विस्तार सुधारों हेतु राज्य विस्तार कार्यक्रमों को समर्थन, राष्ट्रीय मृदा स्वास्थ्य एवं उर्वरता प्रबंधन परियोजना, केन्द्रीय योजना आबंटन आदि से पूर्वोत्तर राज्यों के बकाया उपयोगिता प्रमाण-पत्र व बजटीय आबंटन से संबंधित है। समिति की रिपोर्ट में निहित सिफारिशों/प्रेक्षणों पर की गई कार्रवाई की विवरणी दिनांक 16.07.2013 को कृषि से संबंधित स्थायी समिति को भेजी गई थी।

समिति की सिफारिशों के क्रियान्वयन की वर्तमान स्थिति का उल्लेख मेरे वक्तव्य के अनुबंध में किया गया है जिसे सभा पटल पर रखा गया है। मैं इस अनुबंध की विषय-वस्तु को पढ़ने में सदन का बहुमूल्य समय नहीं लेना चाहूंगा, इसे पढ़ा हुआ समझा जाए।

... (Interruptions)

* Laid on the Table and also placed in Library. See No. LT 10656/15/14

12.06 hrs**(ii) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Labour on Demands for Grants (2013-14), pertaining to the Ministry of Labour and Employment. ***

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): Madam Speaker, I am laying the Statement on the status of implementation of recommendations contained in the Thirty-Fifth Report of the Parliamentary Standing Committee on Labour, as per direction issued by the Hon'ble Speaker, Lok Sabha in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha on 1st September, 2004.

The Thirty-Fifth Report of the Committee concern the Ministry of Labour and Employment, which was laid on the Table of the House on 29.04.2013. I would like to mention that the Ministry had submitted to the Committee, the Action Taken Report on this Report on 26.08.2013, which has been taken note of by the Committee.

The status of implementation of the recommendations of the Committee, contained in the Thirty-Fifth Report, is indicated in the Annexure to my Statement, circulated among Hon'ble Members. I would not like to take the valuable time of the House to read out all the contents of this Annexure.

I would request that this might be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 10657/15/14

12.06 ½ hrs**(iii) Status of implementation of the recommendations contained in 103rd Report and 104th Reports of the Standing Committee on Commerce , pertaining to the Ministry of Commerce and Industry***

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): Madam Speaker, I beg to lay a Statement regarding the status of implementation of the recommendations contained in the 103rd and 104th Reports of the Standing Committee on Commerce, pertaining to the Ministry of Commerce and Industry.

The Department Related Parliamentary Standing Committee on Commerce in its 103rd Report subsequent to 98th Report on Export of Foodgrains - Premium Non- Basmati Rice and Wheat has made seven recommendations/observations in Chapter III of the 103 Report in respect of which replies of the Government have not been accepted by the Committee. Action has been completed on them. Three recommendations pertain to Department of Agriculture & Cooperation, four relates to Department of Food and Public Distribution and eleven pertain to Department of Commerce alongwith its organizations. A copy of Implementation Report is also enclosed. A copy of Action Taken Report is also enclosed.

The Department Related Parliamentary Standing Committee on Commerce in its 104th Report subsequent to 99th Report on Export Promotion of Agricultural and Processed Food Products had made 20 recommendations/observations under Chapter III in respect of which replies of the Government were not accepted by the Committee and 26 recommendation/observations under Chapter IV in respect of which final replies of the Government were still awaited.

The recommendations/observations pertain to various Ministries/Departments/ Organizations of Central Government including Ministry of Food Processing Industries, Department of Food and Public Distribution,

* Laid on the Table and also placed in Library. See No. LT 10658/15/14

Department of Revenue, Department of Financial Services, Department of Consumer Affairs, Department of Animal Husbandry, Dairying & Fisheries, Ministry of Tribal Affairs, Indian Council of Agricultural Research, Planning Commission, Food Safety Standards Authority of India, Ministry of Railways, Department of Agriculture & Cooperation and Department of Commerce.

The action taken/comments from all the relevant stakeholders have been collected and compiled together and a further Action Taken Report has been submitted. A copy of the Action Taken Reports on Chapter – III and IV are enclosed.

... (*Interruptions*)

12.08 hrs

**ELECTION TO COMMITTEE
Spices Board**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): On behalf of my senior colleague, Shri Anand Sharma, I beg to move the following:

“That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with sub-rule 4(1) and rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of Spices Board subject to other provisions of the said Act and the rules made thereunder.”

MADAM SPEAKER: The question is:

“That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with sub-rule 4(1) and rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of Spices Board subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

... (Interruptions)

12.09 hrs

MATTERS UNDER RULE 377 *

MADAM SPEAKER: The Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members may personally hand over slips at the Table immediately as per practice.

... (Interruptions)

* Treated as laid on the Table.

**(i) Need to set up a bench of Allahabad High Court in
Western Uttar Pradesh**

श्री पन्ना लाल पुनिया (वाराबंकी): पश्चिमी उत्तर प्रदेश के लोगों द्वारा काफी अर्से से हाई कोर्ट बेंच स्थापना की मांग की जा रही है। मांग को लेकर विभिन्न संगठनों द्वारा समय-समय पर राज्य सरकार और केन्द्र सरकार के समक्ष धरना प्रदर्शन वर्ष 1948 से किए जा रहे हैं पश्चिमी उत्तर प्रदेश में आने वाले 17 जिलों से इलाहाबाद उच्च न्यायालय की दूरी 700 कि०मी० है तथा लखनऊ बेंच की दूरी 458 कि०मी० जबकि अन्य प्रदेशों के उच्च न्यायालयों की दूरी इससे कहीं कम है (दिल्ली 80 कि०मी०, उत्तराखण्ड-220 कि०मी०, चंडीगढ़- 237 कि०मी०) जिसके कारण उच्च न्यायालय से अपने न्याय को पाने के लिए लोग समय पर नहीं पहुंच पाते और उनके केस लंबित ही चलते रहते हैं। इसके अतिरिक्त वर्षों तक वकील की फीस, आने-जाने का किराया व ठहरने-खाने का इंतजाम करने में ही बेचारे वादी के खेत और मकान बिक जाते हैं। लोक सभा में दिनांक 18.12.2013 को पूछे गए प्रश्न संख्या 2235 के माध्यम से पता चला है कि देश भर के उच्च न्यायालयों में लगभग 5,29,13,458 केस लंबित चल रहे हैं जिसमें से उत्तर प्रदेश में 29,82,116 केस लंबित हैं, जोकि सभी राज्यों से सबसे अधिक 5.6 प्रतिशत है। उत्तर प्रदेश की जनसंख्या 16.61 करोड़ हैं, जिसे अन्य राज्यों से तुलना करें तो हाई कोर्ट की बेंच स्थापित किए जाने से संबंधित मांग जायज है।

दिनांक 29.03.2012 को तत्कालीन कानून मंत्री जी ने पश्चिम उत्तर प्रदेश में उच्च न्यायालय की बेंच स्थापना को लेकर पूछे गए प्रश्न संख्या 2690 के जवाब में यह बताया है कि पिछले तीन वर्षों में केन्द्र सरकार के पास कोई भी प्रस्ताव प्राप्त नहीं हुए हैं और जवाब के साथ बेंच स्थापना से संबंधित विधान का विस्तृत वर्णन भी दिया है। मैं सरकार से जानना चाहता हूं पिछले 3 वर्ष का ही जिक्र क्यों किया गया है। 30 वर्ष का क्यों नहीं किया गया है। जिसके अंतर्गत 1955, 1976 व 1990 में राज्य सरकारों से आए प्रस्तावों पर केन्द्र सरकार ने कोई भी कार्यवाही नहीं की।

मैं सरकार का ध्यान अतीत की ओर दिलाते हुए बताना चाहूंगा कि सन् 1955 में उत्तर प्रदेश के मुख्यमंत्री डॉ० सम्पूर्णानंद द्वारा पश्चिम उत्तर प्रदेश के मेरठ में उच्च न्यायालय की बेंच स्थापना का प्रस्ताव तैयार किया गया था, जिसके बाद आए 14 मुख्यमंत्रियों ने भी समय-समय पर इस प्रस्ताव पर अपनी सहमति व्यक्त की है। वर्ष 1986 में केन्द्रीय कानून मंत्री जी ने भी राज्य सभा में दिए गये वक्तव्य में तथा अब तक आए लगभग सभी प्रधानमंत्रियों द्वारा भी पश्चिम उत्तर प्रदेश में उच्च न्यायालय की बेंच पश्चिम उत्तर प्रदेश एवं आगरा में स्थापित करने की बात कही जा चुकी है।

हाई कोर्ट की बेंच की स्थापना को लेकर देश भर के राज्यों में प्रस्ताव केन्द्र सरकार में आते रहे हैं, लेकिन जटिल प्रक्रिया होने के कारण अधिकांश प्रस्ताव पर स्वीकृति संभव नहीं हो सकी है। हालांकि बेंच स्थापना को लेकर अनेकों मतभेद हैं, लेकिन पश्चिमी उत्तर प्रदेश के लोगों की परेशानियों को देखते हुए बेंच स्थापित किया जाना आवश्यक है। अतः मेरा माननीय कानून मंत्री जी से अनुरोध है कि पश्चिमी उत्तर प्रदेश में हाईकोर्ट की बेंच स्थापित करने के लिए केन्द्र सरकार की ओर से पहल करने की कृपा करें।

(ii) Need to provide stoppage of trains in Bhiwani and Mahendragarh districts, Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the attention of the Government towards the need to provide stoppage of trains in Districts Bhiwani and Mahendragarh (Haryana).

During my extensive visits to my Parliamentary Constituency Bhiwani-Mahendragarh, (Haryana), the people have demanded for stoppage of trains at the following railway stations in the said Districts:-

Train No. 14085/86 (Haryana Express) running between Tilak Bridge, Delhi and Sirsa requires stoppage at railway station in Bhiwani City. Train No. 12983/84 (All CDG Garib Rath Express) running between Ajmer and Chandigarh at railway station Charkhi-Dadri (Bhiwani). Two Trains No. 14705/06 running from Delhi Sarai Rohilla to Sujargarh via Sadulpur and the Train No. 22471/72 (DEE INTERCITY) running from Delhi Sarai Rohilla to Bikaner require stoppage at railway station Satnali (Mahendragarh). Train No. 12981/82 (Chetak Express) running between Delhi Sarai Rohilla and Udaipur also requires stoppage at railway station Ateli Mandi (Mahendragarh).

Because the people of this remote area of South Haryana face great inconvenience in commuting to their destinations due to non-availability of adequate train services, stoppage of the trains on the aforesaid railways stations is urgently required. Businessmen of this area have their business interests and activities in cities like Kolkata, Mumbai, Delhi and other big cities of the Country and a large number of persons of this area are employed in the defence services. They have to use other means of transport and face great difficulty in reaching their place of posting on time.

Therefore, I request the Hon'ble Minister of Railways to kindly look into the matter and do the needful in the larger public interest.

(iii) Need to provide sufficient financial support for establishment of Cancer Treatment and Research Centre at Cochin, Kerala

SHRI CHARLES DIAS (NOMINATED): Cancer patients are increasing day by day in Kerala especially in the central part of the State, due to various unhealthy situation including atmospheric and industrial pollution. It was an injustice that the first Regional Cancer Centre which should have been established in the central part of Kerala was established in Thiruvananthapuram, the southernmost part of the State in the name of Capital city. Now, cancer patients even from distant Malabar area have to reach here for treatment. This is a cruelty to these patients as traveling long distance is not advisable before and after radiation treatment. Voluntary organizations are now helping patients to travel to Thiruvananthapuram and provide shelter after radiation treatment.

Cochin is the commercial capital of Kerala and it is reported that Cancer patients are increasing in this area due to various reasons. But, there is no facility for Cancer treatment now at this area. Due to this, poor patients are suffering and in Government Hospital, Ernakulam patients are facing difficulties even for primary treatment. It was under these circumstances that the prominent citizens and people's representatives joined together and urged Government of Kerala to establish a Cancer Treatment and Research Centre at Cochin. Even though Government of Kerala has decided to establish such a centre at Kalamasserry, Cochin near the Cooperative Medical College, no effective steps have been initiated in this regard. I urge upon the Central Government to provide sufficient financial support and help this project to materialize at an early date, as delay will cause many more people to suffer.

**(iv) Need to take urgent remedial measures to minimize
air pollution in the country**

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): ग्लोबल बर्डन ऑफ डिजीज (जीबीडी) की रिपोर्ट, जो सेंटर फॉर साइंस एंड एनवायरमेंट की एक कार्यशाला में 13.2.2013 में वैज्ञानिकों द्वारा प्रस्तुत की गयी है, के अनुसार विगत 13 वर्षों में हमारे देश में वायु प्रदूषण से मरने वालों की संख्या 6 गुणा से अधिक बढ़ गयी है। वर्ष 2000 में, जबकि यह रिपोर्ट आई थी तो उस समय वायु प्रदूषण से मरने वालों की संख्या लगभग एक लाख थी ।

उच्च रक्तचाप, धूम्रपान, कुपोषण और इंडोर वायु प्रदूषण के साथ-साथ वायु प्रदूषण के कारण समय से पहले ही लोगों की मौतें हो रही हैं, जो हमारे लिए अत्यधिक दुःखदायी है । वायु, जो हमारे जीवन का एक अहम अंग है तथा जिसके अभाव में मानव जीवन असंभव है, उसका इतना अधिक प्रदूषित होना हमारे लिए एक खतरे का प्रतीक है । एनवायरनमेंटल साइंटिस्ट्स के अनुसार देश में मौत की 5वीं बड़ी वजह वायु प्रदूषण है । इसलिए, इस ओर विशेष ध्यान देने की नितांत आवश्यकता है ।

अतः ऐसी परिस्थिति में मेरा केन्द्र सरकार से अनुरोध है कि वह देश में वायु प्रदूषण के बढ़ते स्तर पर रोक लगाए जाने हेतु आवश्यक कदम तत्काल उठाए, जिससे मानव जीवन सुरक्षित हो सकें ।

(v) Need to undertake construction of an under-bridge at the site of existing over-bridge at Sarai Khawaja, an overbridge on NH-2 at Bamani Khera and construction of roads under Pradhan Mantri Gram Sadak Yojana from Tigaon to Jasana and Mundkati to Hasanpur in Faridabad Parliamentary Constituency, Haryana

श्री अवतार सिंह भडाना (फरीदाबाद): मेरे संसदीय क्षेत्र फरीदाबाद की निम्न तीन समस्याओं के निराकरण हेतु सरकार का ध्यान आकर्षित करना चाहता हूँ;

1. नेशनल हाइवे नं. 2 पर सराय ख्वाजा पर जो अवर ब्रिज का निर्माण किया गया है उस पर एक अंडर ब्रिज बनाना स्वीकृत हुआ था, अभी तक निर्माण नहीं किया गया है। जिस कारण क्षेत्र की आम जनता को परेशानी हो रही है।
2. नेशनल हाइवे नं. 2 को दिल्ली से आगरा तक 6 लाईन के निर्माण हेतु स्वीकृत हुई है, इस हाइवे पर बामनीखेड़ा बहुत बड़ी आबादी का कस्बा आता है यहां पर जनता की सुविधा के लिए ओवर ब्रिज का निर्माण किया जाना अत्यन्त आवश्यक है। केन्द्रीय मंत्री और राज्य सरकार ने इस बारे में पूरा सहयोग देने का आश्वासन दिया है। एनएचएआई को इस पर विचार करने को कहा जाये।
3. प्रधानमंत्री ग्रामीण सड़क योजना के अंतर्गत मैंने तिगांव से जसाना और मुण्डकटी से वाया मरौली, कौराली जो हसनपुर कस्बा को जोड़ती है, की दो सड़कों के निर्माण हेतु केन्द्र और राज्य सरकार से मांग की थी लेकिन केन्द्र और राज्य के अधिकारी मेरी सिफारिशों की अनेदेखी कर अपनी मनमानी से सड़कों का निर्माण कर रहे हैं जो कि मेरे क्षेत्रवासियों के साथ अन्याय और मेरे अधिकारों का हनन है।

भारत सरकार से मेरी मांग है कि मेरी रिकमण्डेशन के अनुसार उक्त तीनों कार्यों को कराए जाने हेतु निर्देश जारी करने की कृपा करें।

(vi) Need to augment railway services in Kisanganj Parliamentary Constituency in Bihar

श्री मोहम्मद असरारुल हक़ (किशनगंज): मैं अपने क्षेत्र की रेल समस्याओं को उठाना चाहता हूँ जो कि अपेक्षित है ।

किशनगंज में अलीगढ़ मुस्लिम विश्वविद्यालय (ए.एम.यू.) की शाखा खुलने से शैक्षणिक माहौल बन गया है । यहाँ ए.एम.यू. शाखा खुल जाने से वर्तमान में तेजी से विकसित होती जा रही शहरी धारा से यह शहर और गति से जुड़ जाएगा ऐसा मेरा मानना है । किशनगंज में अलीगढ़ मुस्लिम विश्वविद्यालय की शाखा खुलने से वहाँ विद्यार्थियों आदि का आना जाना लगा रहता है । पोठिया, तैयबपुर और पीपरी अस्थन स्टेशनों को रेलवे स्टेशन का दर्जा दिया जाए । किशनगंज से गुजरने वाली निम्नलिखित रेलों का किशनगंज में रोका जाए:-

1. डिब्रूगढ़-अमृतसर एक्सप्रेस नं० 15933/15934
2. कामाख्या गांधी धाम एक्सप्रेस नं० 15667/15668
3. एन.जे.पी. अमृतसर कर्मभूमि एक्सप्रेस नं० 12407/12408
4. कामाख्या-मुंबई एल.टी.टी. कर्मभूमि एक्सप्रेस नं० 15611/15612
5. पूर्वी-उत्तर संपर्क क्रांति एक्सप्रेस नं० 12501/12502

निम्नलिखित रेलों को वाया ठाकुरगंज चलाया जाए और ठाकुरगंज में उनको रोका जाए:

1. कैपिटल एक्सप्रेस नं० 13245/13246
2. महानंदा एक्सप्रेस नं० 14083/14084
3. अलीपुरद्वार-सियालदह कंचनकन्या एक्सप्रेस नं० 13149/13150
4. गुवाहाटी-राँची एक्सप्रेस नं० 15661/15662

अलीगढ़ जंक्शन पर राजधानी एक्सप्रेस और सीमांचल एक्सप्रेस (क्रमशः रेल नं० 12424/12423 और 12488/12487) को रोका जाए ।

सीलीगुड़ी-कटिहार फास्ट पैसेंजर नं० 55715/55716 को वाया ठाकुरगंज चलाया जाए और ठाकुरगंज में उसको रोका जाए ।

एन.जे.जी.- बालुरघाट डी.एम.यू. नं. 75709/75710 का तैयबपुर और पोठिया में रोका जाए ।

**(vii) Need to expedite the construction of Mahi Bajaj Sagar Project
in Banswara, Rajasthan**

श्री देवजी एम. पटेल (जालौर): माही नदी का पानी जालौर सिरोही जिले को सुलभ कराने की महत्वाकांक्षी योजना 25 साल से कागजों में दफन है। ऐसे में आमजन की उम्मीदें भी टूटने लगी हैं। दरअसल वर्ष 1966 में राजस्थान व गुजरात सरकार में हुए समझौते के अनुरूप माही परियोजना की कवायद शुरू हुई। इस के बाद गुजरात सरकार ने राज्य को पानी की आवश्यकता का हवाला देते हुए पानी देने से मना कर दिया। बाद में समझौता कमेटी के जरिए इस पर सहमति बनाने के प्रयास किए गए। वर्ष 1988 में आखिर बार इस पर मंथन किया गया। इसके बाद से यह परियोजना कागजों में दफन है। परियोजना के तहत बांसवाड़ा से सुरंग बनाकर जालौर सिरोही व बाड़मेर के अनेक गांवों को माही नदी से पानी दिया जाना था। परियोजना को माही क्रॉसिंग पर अनास पिकवियर व चैनल के जरिए डूंगरपुर जिले के टिमरूआ गांव के पास माही नदी से शुरू कर जालौर के बागोड़ा उपखंड अंतर्गत बिशाला गांव तक प्रस्तावित किया गया था। योजना से समांतर 5.94 लाख एवं 7.11 लाख एकड़ भूमि को लिफ्ट से सिंचित किया जाना प्रस्तावित था। माही बजाज परियोजना की खोसला कमेटी एवं राजस्थान-गुजरात समझौते के अनुसार पानी की मात्रा 40 टीएमसी है। निष्पादित अनुबंध के अनुसार गुजरात राज्य से राजस्थान में उपयोग के लिए सहमति प्राप्त करने एवं इस जल उपयोग के माही बेसिन मास्टर प्लान का कार्य राज्य सरकार स्तर पर नेशनल वाटर डेवलपमेंट एजेंसी नई दिल्ली को आवंटित किया हुआ है। जालौर जिला में कम वर्षा के चलते एवं गिरते भू-जल स्तर से पूरा जिला डार्क जोन घोषित किया जा चुका है। गिरते भू-जल स्तर के स्थाई समाधान व जिले को हरा-भरा बनाने के लिए माही बांध की वर्षों पुरानी प्रस्तावित योजना को मूर्त रूप देने की आवश्यकता है। अतः पिछले 25 वर्षों से कागजों में दम तोड़ रही माही बजाज परियोजना को जल्द से जल्द शुरू किया जाए।

(viii) Need to provide funds for drinking water schemes and connecting villages through roads under Pradhan Mantri Gram Sadak Yojana in Fatehpur district, Uttar Pradesh

श्री राकेश सचान (फतेहपुर): फतेहपुर जनपद के शहरी व ग्रामीण क्षेत्रों में स्वच्छ पेयजल की समस्या बहुत ही गंभीर स्थिति में है। साथ ही क्षेत्र का भूजल का स्तर भी नीचे गिर चुका है जिस कारण से यहां के लोगों को पीने के लिए पानी उपलब्ध नहीं हो पा रहा है। फतेहपुर गंगा व यमुना दो नदियों के बीच में स्थित है फिर भी यहां स्वच्छ पेयजल उपलब्ध नहीं हो पा रहा है। भूजल का स्तर गिर जाने के कारण हैंडपम्पों का पानी भी सूख गया है। इन हैंडपम्पों की पुनः बोरिंग करने की आवश्यकता है। साथ ही शहरी व देहात क्षेत्रों में और अधिक हैंडपम्पों का लगाया जाना अत्यंत आवश्यक हो गया है जिससे पेयजल की बढ़ती समस्या को दूर किया जा सके।

फतेहपुर के सभी ग्रामों को अभी तक प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत नहीं जोड़ा गया है जिससे ग्रामीण किसानों को कृषि संबंधित कार्य व अपनी उपज को ग्राम से मंडियों व अन्य स्थानों में ले जाने के लिए काफी असुविधा के साथ समय बर्बाद करना पड़ता है जिस कारण से उन्हें अपनी उपजों का उचित मूल्य नहीं मिल पाता है। फतेहपुर जनपद के सभी ग्रामों को मुख्य सड़कों से जोड़ा जाए।

अतः केन्द्र सरकार से मांग है कि वह फतेहपुर जनपद की दोनों योजनाओं स्वच्छ पेयजल की आपूर्ति व प्रधानमंत्री ग्रामीण सड़क योजना के लिए अत्यधिक धनराशि प्रदान की जाए जिससे फतेहपुर क्षेत्र की उपरोक्त दोनों योजनाओं का लाभ यहां की जनता को मिल सके।

(ix) Need to expand width of the over bridge on level crossing, construction of second and third railway platforms at Azamgarh railway station and provide stoppage of Kaifiyat Express train at Farihan and Sarai Meer in Azamgarh, Uttar Pradesh

डॉ. बलीराम (लालगंज): आजमगढ़ पूर्वी उत्तर प्रदेश का बहुत ही महत्वपूर्ण जनपद है। यह तमसा के पावन नट पर स्थित देश की महत्वपूर्ण नदियों गंगा एवं घाघरा के मध्य बसा हुआ है। यह जनपद प्राचीन काल से ही अनेक ऋषि-मुनियों, मनीषियों, चिन्तकों, विद्वानों एवं स्वतंत्रता सेनानियों की जन्म स्थली रहा है। यह मण्डल होने के कारण पूर्वी उत्तर प्रदेश का सबसे महत्वपूर्ण जिला है।

यहां रेलवे क्रासिंग पर एक ओवर ब्रिज बनाया गया है परंतु वह इतना संकरा है कि उस पर एक साथ 2-3 गाड़ियाँ नहीं आ-जा सकती है। जिस कारण इस पर जाम की समस्या बनी रहती है। जिस उद्देश्य के लिए इस ओवर ब्रिज का निर्माण कराया गया था, वह वर्तमान में सार्थक नहीं हो पा रहा है। साथ ही इसकी गुणवत्ता भी बहुत घटिया है।

आजमगढ़ रेलवे स्टेशन पर सेकेण्ड और थर्ड प्लेटफार्म का निर्माण काफी समय से चल रहा है लेकिन काफी समय व्यतीत होने के उपरांत भी वह अभी तक बनकर तैयार नहीं हो पा रहा है। दोनों प्लेटफार्म का काम भी बहुत ही धीमी गति से हो रहा है जिससे जनता को बहुत ज्यादा परेशानी का सामना करना पड़ रहा है। धीमी गति से निर्माण के कारण इन प्लेटफार्मों की लागत भी काफी बढ़ गई है।

दिल्ली से आजमगढ़ को रेलवे से जोड़ने के लिए यहाँ से एकमात्र कैफियत एक्सप्रेस गाड़ी है जिस पर फरिहाँ और सरायमीर रेलवे स्टेशन पड़ते हैं, परंतु इन स्टेशनों पर इस ट्रेन का ठहराव न होने से यहाँ की जनता को बहुत परेशानी होती है तथा लम्बी दूरी तय कर उन्हें इस ट्रेन को पकड़ने के लिए आजमगढ़ जाना पड़ता है।

संसदीय क्षेत्र के भ्रमण के दौरान यहाँ की जनता द्वारा बार-बार कैफियत ट्रेन का ठहराव फरिहाँ एवं सरायमीर रेलवे स्टेशन पर करने का अनुरोध किया जाता है। मैं स्वयं यहाँ की जनता की परेशानी से व्यक्तिगत रूप से परिचित हूँ।

इसलिए मेरा रेल मंत्री जी से अनुरोध है कि जनहित में ओवर ब्रिज की चौड़ाई बढ़ाने, आजमगढ़ रेलवे स्टेशन पर सेकेण्ड एवं थर्ड प्लेटफार्म का निर्माण तीव्र गति से कराने तथा फरिहाँ एवं सरायमीर रेलवे स्टेशन पर कैफियत एक्सप्रेस का दो-दो मिनट का ठहराव करने का कष्ट करें।

(x) Need to start second phase of Rajiv Gandhi Grameen Vidyutikaran Yojana in Gopalganj Parliamentary Constituency, Bihar and also to include new villages of the area under the scheme

श्री पूर्णमासी राम (गोपालगंज): हमारा संसदीय क्षेत्र गोपालगंज, बिहार एक अत्यंत पिछड़ा कृषि प्रधान क्षेत्र है। यहां की 90 प्रतिशत आबादी कृषि पर निर्भर है, जिसके लिए प्रचुर मात्रा में बिजली उपलब्ध होनी चाहिए लेकिन इस पिछड़े और कृषि प्रधान इलाके में राजीव गाँधी ग्रामीण विद्युतीकरण योजना का कार्य काफी धीमी गति से चल रहा है। प्रथम चरण का कार्य येन-केन-प्रकारेण पूरा हुआ लेकिन द्वितीय चरण का कार्य अभी तक शुरू नहीं हुआ है। पूरे जिले के ट्रांसफार्मर जले पड़े हैं। लेकिन विभाग इन्हें बदलने की सुध नहीं ले रहा है। राजीव गाँधी ग्रामीण विद्युतीकरण योजना के क्रियान्वयन के समय जो सर्वे हुआ, उसमें जिले के कई गाँव सर्वे से वंचित रह गए।

मैं माननीय मंत्री जी से मांग करना चाहूंगा कि राजीव गाँधी ग्रामीण विद्युतीकरण योजना का दूसरा चरण शीघ्र शुरू कराया जाए। साथ में पूरे जिले में जले पड़े ट्रांसफार्मरों को अतिशीघ्र बदलवाने के लिए निर्देशित किया जाए, साथ ही सर्वे में जो गाँव छूट गए हैं, उनका सर्वे करवा कर विद्युतीकरण का कार्य कराया जाए।

(xi) Need to stop brain-drain of doctors to ensure health care to the poor patients in the rural areas

DR. RATNA DE (HOOGHLY): There has been shortage of doctors, particularly, in the rural areas, since long. But, of late, gap has widened due to the explosion of population in the country. Today, there is 1 doctor per 2,000 population. With population crossing 120 crores, the Government has to tackle this problem on a war footing.

In the urban areas, people are provided with the most modern medical facilities. But the situation is not so in the rural areas. People in the rural areas face the brunt as they have to travel long distance to get the medical treatment. There has been a talk of fresh graduate doctors to serve in the rural areas for a certain period, which should be implemented strictly.

Doctors receive every possible, conceivable facility and infrastructure to get training. Once they come out of the college, they go to foreign countries in search of greener pastures. This brain-drain should be stopped completely.

Under the circumstances, I would sincerely urge upon the Government to make effective steps on a war footing to stop this brain drain and make earnest efforts to provide minimum healthcare services to the needy and poor patients in the rural areas by improving the patient-doctor ratio immediately.

(xii) Need to take punitive steps to ensure strict adherence to rules and guidelines regarding free treatment of poor patients at private corporate hospitals/charitable hospitals availing government concessions in the country

SHRI P.R. NATARAJAN (COIMBATORE): I would like to bring to the notice of the Government the sorry state of functioning of private corporate hospitals particularly private charitable trust hospitals. Nowadays as per the Government of India, Health Ministry's analysis, more than 70% of expenses towards cost of medicines and treatment are met from people's own pocket. The corporate hospitals which are availing benefits like F. S. I. concessions in electricity, customs duty, sales tax and land at concessional rates are reluctant to serve the poor patients which were agreed to by the corporate/charitable private hospitals while getting charity status or for availing such concessions from the Central and State Governments.

Some of the State Governments are providing cost free treatment to the poor patients in the empanelled private corporate hospitals by spending crores of rupees per year through some Government/private insurance companies. If ordinary poor patients go to the information counter of these private hospitals for availing such cost free treatment/surgery, they are misled, ignored and even ill-treated. These private hospitals are flouting the stipulation for reservation of beds.

In addition, charitable trust hospitals are supposed to transfer 2% of the total bill amount to Indigent Patient Fund. But, these accounts are not operated by the said private hospitals. This is the ground realities of cost free treatment/surgery which the ordinary citizen cannot avail. Even, these hospitals are not ready to be empanelled for Government, free health schemes on the ground that the presence of poor patients will affect their Star Status and not enable them to charge excessively. In my view, to achieve the goal of providing health care to the poor patients of this country in letter and spirit, the Government should make the present obligatory provisions mandatory on the part of these private corporate/trust hospitals.

Moreover, these hospital should have a proper notice board at the entrance detailing the rules and procedures for availing the cost free health scheme and the details of the mandatory provisions with regard to how many beds are used and how many are vacant etc. for the information of the ordinary people. Therefore, I request the Ministry of Health and Family Welfare to develop an online portal and a departmental mechanism to monitor the strict implementation of mandatory provisions by these private hospitals.

Steps may be taken to enforce punitive action against these hospitals for not implementing the agreed mandatory provision in providing health care to the poor.

(xiii) Need for upward revision of royalty on iron ore and imposition of Mineral Resources Rent Tax on surplus rent received by miners

SHRI BHARTRUHARI MAHTAB (CUTTACK): Unprecedented boom in iron ore prices in the international market and the insatiable demand for such ore in the export market has resulted in iron ore becoming a highly profitable commodity with the returns from the mining being far in excess of economically acceptable rates. However, the rate of royalty has been kept at 10 per cent of the sale price on ad valorem basis since the year 2009. On the basis of the super normal profits existing, the State had demanded 25% royalty. A study group constituted for the purpose has already submitted its report and there is an urgent need for upward revision of the royalty which is due since August 2012. Odisha is losing on this front daily to a tune of Rs. 5 crores.

Odisha Government has also drawn the attention of Union Government towards imposition of mineral Resources Rent Tax. As there is need to tap super normal profits earned by the mining lessees, especially iron ore, Odisha Government proposed for imposition of mineral Resources Rent Tax (MRRT) at the rate of 50 per cent of the surplus rent (profit) received by the miners.

I urge upon the Government to consider this on priority basis in the interest of the State.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, मैं आपकी अनुमति से अपने प्रदेश और संसदीय क्षेत्र का एक गम्भीर मसला सदन में उठाना चाहती हूँ। मेरा संसदीय क्षेत्र अभी-अभी भयंकर ओलावृष्टि का शिकार हुआ है, जिसके कारण किसानों की फसल का बहुत नुकसान हुआ है। पहले विदिशा और बासौदा के गांवों में और बाद में नसरुल्लागंज के गांवों में इतनी ओलावृष्टि हुई है कि पूरी की पूरी फसलें बरबाद हो गई हैं। मैं स्वयं वहां का दौरा करके आई हूँ, वहां की फसल की बरबादी को मैंने स्वयं अपनी आंखों से देखा है। हमारे मुख्य मंत्री जी ने 29 जनवरी को प्रधानमंत्री जी को पत्र लिखा है, जिसमें पुराने और अब के नुकसान को देखते हुए 575 करोड़ रुपये की राशि की मांग की है। लेकिन अभी तक हमें प्रधान मंत्री जी की ओर से कोई उत्तर प्राप्त नहीं हुआ है। लेकिन मैं इसके साथ एक विषय और जोड़ना चाहती हूँ कि राज्य सरकारें केन्द्र सरकार से मुआवजा मांगती हैं, परंतु वह राशि कभी पूरी या अधूरी मिलती है। लेकिन जो कंपनियां फसल बीमा योजना चला रही हैं, वे किसानों का बहुत शोषण कर रही हैं। प्रीमियम की राशि तो वे पीड़ित किसान से उसके खेत के नाम पर लेती हैं, लेकिन जब फसल का नुकसान हो जाए तो तहसील या पटवार हलके को इकाई मानकर बीमे की राशि देने का मानदंड निर्धारित करती हैं। यह किसानों के साथ बहुत बड़ा अन्याय है।... (व्यवधान) यह उनका शोषण है।... (व्यवधान)

अध्यक्ष जी, आप जानती हैं कि अगर गाड़ी का बीमा होता है तो उस गाड़ी के दुर्घटनाग्रस्त होने पर या चोरी होने पर गाड़ी के मालिक को बीमा की रकम मिलती है।... (व्यवधान) अगर मकान का बीमा होता है तो मकान में आग लग जाने पर या क्षतिग्रस्त हो जाने पर उस व्यक्ति को बीमा मिलता है।... (व्यवधान) यह किसान के साथ ही क्यों किया जाता है कि उसके खेत का नुकसान होने पर कहा जाता है कि पूरी तहसील का नुकसान होगा तो देंगे, पूरे पटवार हलके का नुकसान होगा तो देंगे।... (व्यवधान) यानी वह अपने नुकसान के साथ भगवान से दुआ करे कि मेरी पूरी तहसील को नुकसान पहुंचाओ तो मुझे बीमा की रकम मिलेगी।... (व्यवधान) किसानों के साथ होने वाले इस शोषण को बन्द किया जाना चाहिए और फसल बीमा योजना में संशोधन किया जाना चाहिए।... (व्यवधान) खेत को इकाई मानकर किसान को बीमा की रकम मिले, यह हमारी संसद से एक स्वर जाना चाहिए।... (व्यवधान)

अध्यक्ष महोदया : आप लोग सम्बद्ध कर सकते हैं।

... (व्यवधान)

अध्यक्ष महोदया : श्री जितेन्द्र सिंह बुन्देला, श्री शिवराज भैया, श्रीमती सुमित्रा महाजन, श्री नामा नागेश्वर राव, श्रीमती हरसिमरत कौर बादल, श्री वीरेन्द्र कश्यप, श्री विष्णु पद राय, श्री पन्ना लाल पुनिया, श्री अर्जुन राम मेघवाल, श्री राजेन्द्र अग्रवाल, श्री गोविन्द प्रसाद मिश्र और श्री वीरेन्द्र कुमार अपने आपको श्रीमती सुषमा स्वराज जी के विषय के साथ सम्बद्ध करते हैं।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 11th February, 2014 at 11.00 a.m.

12.12 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, February 11, 2014/Magha 22, 1935 (Saka).*
